## GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

## RAJYA SABHA STARRED QUESTION NO. 74 TO BE ANSWERED ON 05/12/2025

#### PROGRESS OF UNDER-CONSTRUCTION RURAL HOUSES UNDER PMAY-G

74 Dr. Bhim Singh:

Will the Minister of Rural Development be pleased to state:

- (a) whether, in view of the current progress of under construction rural houses under Pradhan Mantri Awas Yojana Gramin (PMAY-G), any quick action plan or special strategy has been formulated to achieve the target before the stipulated deadline; and
- (b) if so, whether Government is making coordinated efforts with the States to increase the pace of construction, streamline the provisions related to material availability, payment process and land verification?

# ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN)

(a) & (b): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) & (b) of Rajya Sabha Starred Question No. 74 for 05.12.2025 regarding "Progress of Under-Construction Rural Houses under PMAY-G".

### (a) & (b): Yes.

In order to achieve the target of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to eligible rural households with an overall target to construct 4.95 crore pucca houses with basic amenities by 2029. As on 01.12.2025, out of the cumulative target of 4.95 crore houses, 4.14 crore houses have been allotted to the States/UTs out of which 3.86 crore houses have been sanctioned by States/UTs and 2.91 crore houses have been completed.

The Ministry is taking various steps for **timely house sanction & completion** and achievement of the targets under the scheme, some of which are as under:

- i. Timely allocation of targets to the States/UTs.
- ii. Launch of PMAY-G analytic Dashboard for monitoring and supervision of the scheme.
- iii. Monitoring of house sanction and completion using the latest IT tools and technologies.
- iv. Regular reviews by the Ministry. Separate review of States with high targets.
- v. Focus on completion of those houses where 3rd or 2nd installment of funds has been released.
- vi. Timely release of funds as per the requirements of States/UTs.
- vii. Continuous follow-up with States / UTs on providing land to landless beneficiaries of PMAY-G.

Under PMAY-G, the house is constructed by the beneficiary himself/herself or under his/her supervision. As per the Framework for Implementation of PMAY-G, based on requests from the beneficiaries, the State/ UT Government may facilitate supply of quality construction material at competitive rates. The States/ UTs may also consider the use of pre-fabricated/ engineered materials in the construction wherever feasible and requested for by the beneficiaries. States / UTs may prepare and plan production of quality construction material through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and/or Self-Help Groups (SHGs) under Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) and make arrangements for supply of these materials to the willing beneficiaries of PMAY-G at reasonable rates.

Further, the Ministry has also developed a mobile application namely Awaas SAKHI (Support Application for Knowledge, Help and Innovation). Through this App, the beneficiaries are also provided information regarding the availability of house design typologies, locally available Bureau of Indian Standards (BIS) certified construction materials and rural masons.

The Ministry has requested all the States/UTs through letter dated 24.06.2024 and during review meetings, to issue direction to officials concerned to encourage and orient beneficiaries as far as possible, to procure BIS certified (ISI marked) construction material. The Ministry, in collaboration with BIS, organized capacity building programme for senior officials of rural

development department of States/UTs in December, 2024 to sensitize them on the Indian Standards relevant to housing sectors, and about tools and platforms developed by BIS which they can leverage upon for ensuring quality construction of houses under PMAY-G.

Under PMAY-G, all payments to beneficiaries are made through Direct Benefit Transfer (DBT) to beneficiary's Bank/Post office accounts. Comprehensive online monitoring of progress of PMAY-G is being done through programme MIS-AwaasSoft, to maximize transparency and accountability. PMAY-G emphasizes on Aadhaar-based payments which are directly transferred to beneficiary's accounts.

The Ministry has been actively pursuing with the States/UTs for **providing land to** remaining landless PMAY-G beneficiaries and following steps have been taken:-

- i. Issuing instructions in the Framework for Implementation (FFI) of the PMAY-G for the States/UTs to provision land for landless beneficiaries from the government land or any other land including public land (Panchayat common land, community land or land belonging to other local authorities).
- ii. Regular follow-up with the States/UTs in review meetings and communications have been issued to the States/UTs to expedite provisioning of land for landless beneficiaries under the PMAY-G.
- iii. A module for capturing details of landless beneficiaries has been developed on the AwaasSoft-MIS of PMAY-G for regular monitoring.
- iv. Under PMAY-G, there is no bar on construction of more than one storeyed houses / multi-storeyed buildings for more than one PMAY-G beneficiaries combined together.
- v. The Ministry has requested the States/UTs for constituting a Task force under the chairpersonship of the Chief Secretary concerned with the Secretary (Revenue) and the Secretary, in-charge of Department dealing with the PMAY-G.

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